

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No.78(ND)/2016

Alongwith CP No.129 (ND)/2016 & C.P. No.98(ND)/2016

IN THE MATTER OF:

Bahl Paper Mills Ltd. & Ors.

.... Applicant/petitioners

Vs.

M/s. Manila Resorts Pvt. Ltd. & Ors.

.... Respondents

Order under Sections 397/398 of the Companies Act

Order delivered on 26.09.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Shri S.K. MOHAPATRA,
Hon'ble Member(Technical)

For the Petitioner/Applicant : Mr. Anand Chhiber, Sr. Adv. &
Mr. Rakesh Kumar, Adv.
Mr. Ramesh Singh, Mr. Deepak Goel, Advs.

For the Respondent : Mr. Apar Gupta, Ms. Garima Jain, Adv.for R-1
Ms. S. Janani, Ms. Shruti Bist, Advocates for
R-2
Mr. Munawwar Naseem, Mr. Febin M Varghese
Advocates for R-3

ORDER

In these three sets of petitions, the disputes had been raised with regard to oppression and mismanagement. After hearing Counsel for the parties, we have observed on the last date of hearing that parties were to take instructions with regard to amicable settlement. The parties have now reported that all of them are prepared to sit for preliminary meeting to settle the modalities, which shall be followed for settlement.

The parties shall meet on 6/7th October, 2017 at Taj Mansingh Business Centre at 11.00 a.m.

Thereafter, a joint application, signed by all the stakeholders, shall be filed before us so that amicable settlement may be given effect. No fixed assets and immovable property shall be alienated without specific permission of this Court till further orders.

List this matter on 1st November, 2017.

C.A. Nos. 329(PB)/2017 & CA No. 330(PB)/2017

The hearing on these applications is deferred to 1st November, 2017.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— Sd —

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)